

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 326/TT/2019

- Subject** : Revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for combined assets under Tala-Siliguri Transmission System in the Eastern Region.
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power Holding Company Ltd. (BSPHCL) and 5 others
- Parties Present:** : Shri Navin Prakash, Advocate, BSPHCL
Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri V. P. Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Asset-I: Tala-Siliguri Transmission System; and Asset-II: Remaining part of Tala-Siliguri transmission System under "Tala-Siliguri Transmission System in the Eastern Region":

3. He submitted that the asset was put under commercial operation during 2004-09 tariff period. No additional capital expenditure is claimed in the 2014-19 and 2019-24 period for the instant assets. The tariff of the 2009-14 tariff period was trued up and tariff of the 2014-19 tariff period was approved vide order dated 30.12.2015 in Petition No.435/TT/2014. The capital cost approved vide order dated 30.12.2015 in Petition No. 435/TT/2014 has been considered for truing up the tariff of the 2014-19 tariff period. The information sought through Technical Validation letter has been filed vide affidavit dated 30.7.2020. No reply has been received from any of the Respondents.

4. The learned counsel for BSPHCL submitted that the Commission in order dated 30.7.2020 in Petition No. 305/TT/2019 held that no carrying cost will be levied on the beneficiaries on the difference in the tariff allowed earlier and allowed in the instant order for



the period 2001-04, 2004-09 and 2009-14 tariff periods and requested the Commission to extend similar protection to beneficiaries in this petition. He submitted that grossing up of Rate of RoE as per Regulation 25(3), should be computed on the basis of actual tax and not on effective tax rate. Further, the 2014 Tariff Regulations do not permit floating rate of interest and the same should not be allowed. Similarly, allowing filling fee and publication expenses to be recovered from the beneficiaries is the discretionary power of the Commission and this power may not be exercised in favour of the Petitioner. He further submitted that recovery of statutory charges is applicable only to generating companies and not to the transmission licensee and, therefore, should not be allowed.

5. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

